CENTRAL ADMINISTRATVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 243 of 1997 In

O.A. No. 1783 of 1997

New Delhi this the 15th day of September, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Yunus Ali S/o Shri Hussain Ali, R/o G-30/A, Abul Fazal Enclave, Jamia Nagar, Okhla, New Delhi.

..Petitioner

By Advocate Shri K.K. Patel

Versus

Shri Phool Singh
Executive Engineer,
P-Division,
CPWD Office,
Sector-III, 299, Sadiq Nagar,
New Delhi-110 049.

2. Shri K.C. Wahi,
Assistant Engineer,
IV-P, Sub-Division,
CPWD Office,
Srinivas Puri,
New Delhi-65.

... Respondents

By Advocate Mrs. P.K. Gupta

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

The petitioner is aggrieved by the fact that the respondents have not obeyed the interim orders passed by this Court on 5.8.97 and proceeded to express their disobedience by their order dated 30.8.97. After notice, the respondents have appeared in person and stated that the orders of this Court was not served upon them before they passed the above referred order on 30.8.97. A perusal of the record shows that this fact

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was brought to their notice by the letter dated 29.8.97 and the disobedience of our orders is wilful specially in view of the statement that the petitioner at a given time was working in the Enquiry Office and the status quo order passed by this Court on 5.8.97 has by all means includes a direction to maintain the job of the petitioner at the Enquiry Office till further orders. We are of the opinion that this is a wilful disobedience of our orders.

- 2. Both the respondents are present in the court today and are seeking an apology and we accept the spology on the condition that the respondents shall pay Rs.1000/- each as cost to the petitioner within a week from the date of receipt of a copy of this order.
- 3. With these, the C.P. is disposed of. Notices are discharged.

(K. MUTHUKUMAR) MEMBER (A) (DR. JOSE. P. VERGHESE)
VICE CHAIRMAN(J)

Rakesh